

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER
AND
SHRI BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

ITA No. 696/Agr/2018

M/s. Gurubaksh Singh Kalyan Samiti, 26C, Bhagat Singh Nagar, Bhind Road, Gwalior.	Vs.	CIT (Exemption), Bhopal.
PAN : AAATG8497K		
(Appellant)		(Respondent)

Assessee by	None
Department by	Sh. Sukesh Kumar Jain, CIT/ DR

Date of hearing	18.07.2025
Date of pronouncement	30.07.2025

ORDER

PER : SUNIL KUMAR SINGH, JUDICIAL MEMBER:

This appeal has been preferred by assessee against the impugned order dated – Nil (Communication of order dated 05.08.2018) passed by Learned Commissioner of Income-tax (Exemption), Bhopal, wherein learned CIT(E) has rejected assessee's application for seeking approval u/s. 80G of the Income-tax Act, 1961.

2. None responded on behalf of the assessee. However, assessee's application dated 18.07.2025 is on record, which states that the assessee does not wish to continue the litigation, hence, the appeal be

treated as withdrawn. Ld. DR has no objection. We, therefore, dismiss this appeal as withdrawn.

3. In the result, the appeal is dismissed.

Order pronounced in the open court on 30.07.2025.

**Sd/-
(BRAJESH KUMAR SINGH)
ACCOUNTANT MEMBER**

**Sd/-
(SUNIL KUMAR SINGH)
JUDICIAL MEMBER**

Dated: 30.07.2025

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra